79

(c) whether Government has taken any concrete steps to recover the dues including Jet Airways; and

(d) if so, the details thereof?

Written Answers to

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) Yes, Sir. Various Indian and foreign airlines owe dues to the Airports Authority of India (AAI) to the tune of ₹2189.68 crore.

(c) and (d) AAI follows up with the airlines regularly for recovery of dues as per their Credit Policy. Charging penal interests, encashment of security deposits along with resorting to legal course are other measures available with . AAI. As far as Jet Airways is concerned, AAI has already encashed the Bank Guarantee submitted by the airline and there are no pending dues from the airline as on date.

Jet airways crisis

- 478. SHRI SANJAY SINGH: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that Indian carrier Jet Airways owes ₹ 8000 crores to pilots, suppliers, oil companies and lessors;
- (b) whether it is also a fact that Jet Airways was denied ₹ 400 crores as emergency funds;
 - (c) if so, the reasons for the denial thereof; and
 - (d) what measures is Government going to take to pull Jet Airways out of the crisis?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) to (d) Jet Airways (India) Limited reported aggregated losses during last few quarters which eroded its liquidity and jeopardized its ability to sustain its operations. As a result there were significant overdues towards all creditors including the lessors of the aircrafts, pilots, suppliers, oil companies etc. Each airline prepares its business plan on the basis of its own market assessment and liabilities. Mobilizing financial resources and ensuring efficient operations as per business plan are the responsibility of the airline. Government of India has no role in raising funds for M/s Jet Airways (India) Limited, as it is an internal matter of the airline. State Bank of India has filled an application under the Insolvency and Bankruptcy Code, 2016 (IBC), which has been admitted by National Company Law Tribunal (NCLT), Mumbai on 20th June, 2019 to work out a resolution plan under the said code. Revival of the airlines is now possible only under IBC.